NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ofu 04392/99

14201

10, 11,01.2001

Lawys have abstained from Court work No time for the day.

Adjourned to 19.02-2001 with 0A. 392/99

via-chogrina

11. Order dated 19.2.2001

Heard Shri B.K.Panda, the learned counsel for the petitioner and Shri R.C.Rath, thelearned Addl.Standing Counsel for the respondents and also perused the records.

In this O.A. the petitioner has prayed for quashing the order dated 19.8.1998 (Annexure-3) compulsorily retiring him from service xxx w.e.f. 14.3.1997. He has also prayed for direction to respondents to reinstate him in service.

On the date of admission of this O.A. on 23.8.1999 it was observed that filing of this O.A. should not be bar on the respondents to dispose of the appeal, if the same was pending. Respondents in Para-14 of their counter have stated that the appellate authority has set aside the punishment of compulsorily retirement in order dated 25.11.1999 and the applicant has been reinstated in service in the lower scale and grade of pay and the period of absence from 28.8.1998 to the date of reinstatement has been treated as leave without pay. It is submitted by Shri Panda that in view of the above order of the appellate authority, he does not want to press this O.A. In view of this, the O.A. is disposed of for not being pressed, No costs.

MEMBER (JUDICIAL)

exaloses of

20/2/01